

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/1782/2006 – SM [BR]

Date 17/12/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S ROSSETTA TEXTILES P LTD.
SECTOR-31, NEAR LACKY COLONY 4/5, MATHURA
ROAD, FARIDABAD
M/S ROSSETTA TEXTILES P LTD.

Appellant
Vs
Respondent

C.C.E. DELHI IV

I am directed to transmit herewith a certified copy of **Final order No. 1603 / 2008- SM[BR]** dated 8.12.2008
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI IV

NEW CGO COMPLEX, NH-IV, FARIDABAD, HARYANA 121001.

2. Adv. / Consult

MR.R.C GUPTA

215 THAPAR CHAMBER, OPP. MAHARANI BAGH, RING ROAD, NEW DELHI

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

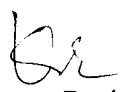
12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thvagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

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16 Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

E/1782/06

[Arising out of Order-in-Appeal No.20/CE/Apl/DLH-IV/06
 dt.23.2.06 passed by the Commissioner of Central Excise, Delhi-IV)

For approval and signature:

Hon'ble Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

-
1. Whether Press Reporters may be allowed to see:
 the Order for publication as per Rule 27 of the
 CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
 the CESTAT (Procedure) Rules, 1982 for
 publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
 copy of the order?
 4. Whether order is to be circulated to the :
 Department Authorities:
-

M/s. Rossetta Textiles Pvt. Ltd.

Appellant

Versus

CCE, Delhi-IV

Respondent

Appearance

None For appellant

Shri R.K.Verma, Authorised Departmental Representative(DR) For
 respondent

Coram: Hon'ble Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

Final

Date of decision: 8.12.08

Order No. 1603/08-SM(BR)

Per Rakesh Kumar:

When the case was called, none representing the Appellant appeared for hearing. The notice for hearing had been sent in advance. I find that on earlier occasion also when this matter had been listed for hearing on 14.10.08, nobody had appeared for the Appellant. The appeal therefore, is dismissed for non-prosecution.

Order dictated and pronounced in the open Court.

(Rakesh Kumar)
Member Technical

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